

**Change in the composition of ACC**

†\*333. SHRI RAMCHANDRA PRASAD SINGH: Will the PRIME MINISTER be pleased to state :

(a) whether any change has been made in the Appointment Committee of Cabinet (ACC) meant for appointment to important higher posts in Government of India after formation of the new Government;

(b) whether Ministers of concerned Departments have also been given place in this newly created Committee; if not, the reasons therefor; and

(c) the administrative rationale behind the change in the composition of such a Committee working for the years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Yes, Sir. The Appointments Committee of the Cabinet (ACC) has been reconstituted by the Government and the present composition of the Committee is as follows:

(i) Prime Minister; and

(ii) Home Minister

The Appointments Committee of the Cabinet and other Standing Committees of the Cabinet are constituted in terms of Rule 6(2) of the Government of India (Transaction of Business) Rules, 1961, and consist of such Members as the Prime Minister may from time to time specify.

**Funds under SCSP**

\*334. DR. BHALCHANDRA MUNGEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the number and amount of funds allocated by Central Ministries under the Scheduled Caste Sub Plan (SCSP) during the last three years;

(b) the amount of funds actually utilized during the last three years;

(c) the reasons for the non-utilization of funds so allocated; and

(d) the reasons for the remaining Ministries for not allocating funds?

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) to (c) As informed by the Planning Commission, details of funds allocated and utilized under Scheduled Castes Sub Plan (SCSP) by the

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†Original notice of the question was received in Hindi.

Central Ministries /Departments during the last three years, as per expenditure Budget Vol.-I, is as follows:-

Year	Allocation		Utilization (expenditure)
	Budget Estimate	Revised Estimate	
2011-12	31434.46	29917.52	28535.10
2012-13	37113.03	33085.04	33160.94
2013-14	41561.13	35800.60	Not available

The actual expenditure during 2012-13 has exceeded the Revised Estimate by ₹ 75.9 crore, whereas during 2011-12 there is a marginal short fall in the actual expenditure *vis-a-vis* the Revised Estimate. The actual expenditure for 2013-14 is still not available.

(d) The Planning Commission has issued instruction during 2010 under which Ministries/Department will have differentiated obligation to earmark funds under SCSP, depending upon their nature of work. Accordingly, under SCSP only 25 Ministries/ Department are required to earmark varying percentage of their Plan outlay under SCSP, instead of a uniform 16.2% obligation.

#### **Indians in jails of foreign countries**

\*335. SHRI K.N. BALAGOPAL: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government has the data regarding the persons holding Indian passports jailed in foreign countries, if so, the country-wise details thereof;

(b) whether Government has schemes to help the citizens who need legal help and care; and

(c) if so, the details for the last five years?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRIMATI SUSHMA SWARAJ): (a) Yes, Sir. There are 5986 Indians reported to be in jails in foreign countries. The country-wise details of Indians in foreign jails are given in Statement-I (*See* below).

(b) Yes, Sir. Indian Missions/ Posts provide legal help and care for Indian citizens abroad when needed. Mission officials seek consular access to detainees and conduct jails visits. Missions also take up cases for releasing detainees with host governments. Under the current guidelines of the Indian Community Welfare Fund (ICWF) Missions can provide initial legal assistance to Overseas Indian in deserving cases.